

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 206 of 2020

In the matter of:

Hemant Khandelwal & Ors.

....Appellants

Vs.

Niho Construction Ltd. & Ors.

....Respondents

Present

For Appellants: Mr. Shankari Mishra, Mr. Abhijeet Sinha & Mr. Sumeet Kaul, Advocates.

**For Respondents: Mr. Kumar Anurag Singh, Mr. Ishaan Mukherjee & Mr. Pragati Banka, Advocates.
Mr. Rakesh K. Ojha (Caveator).**

ORDER
(Virtual Mode)

26.11.2020: Mr. Kumar Anurag Singh Learned Counsel appearing for Respondent No. 1, 2 & 10 informs this Tribunal that on behalf of Respondent No. 1, 2 & 10 'Vakalatnama' was filed by Learned Counsel Mr. Ishaan Mukherjee on 26th November, 2020 and he is permitted to file 'Reply'/ 'Response'/ 'Counter' by 5th December, 2020 and the copy of the 'Reply'/ 'Response'/ 'Counter' of Respondent No. 10, 1 & 2 shall be served to the Learned Counsel for the Appellants and other respective Respondents. It is open to the Learned Counsel for the Appellants as well as the contesting Respondents side to file their 'Notes of Written Submissions' not more than three pages together with 'Compilation of Judgment' by 5th December, 2020 before Office of the Registry and the Office of the Registry is permitted to receive the same.

It is open to the Learned Counsel for the Appellants to file the 'Rejoinder', if any, by then.

Let the matter be adjourned to **8th December, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Sim/nn